SECOND CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND LETTER OF OFFER FOR THE ATTENTION OF THE SHAREHOLDERS OF

FULFORD (INDIA) LIMITED

Registered Office: Platina, 8th floor, Plot No. C-59, G-Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 098, India
Tel: +91-22-6789-8888; Fax: +91-22-6789-8889; E-mail ID: contactmsdindia@merck.com
Website: www.fulfordindia.com

VOLUNTARY OPEN OFFER FOR ACQUISITION OF UP TO 821,913 EQUITY SHARES (21.07% OF THE VOTING SHARE CAPITAL) FROM PUBLIC SHAREHOLDERS OF FULFORD (INDIA) LIMITED ("TARGET COMPANY") BY DASHTAG ("ACQUIRER") ALONG WITH MERCK & CO., INC. ("PAC") AS A PERSON ACTING IN CONCERT WITH THE ACQUIRER ("OFFER").

This Second **Corrigendum** ("Second **Corrigendum**") to the **Public Announcement** ("**PA**"), **Detailed Public Statement** (**"DPS"**) and Letter of Offer ("**LoF**") is being issued by **Morgan Stanley India Company Private Limited** ("**Manager to the Offer**") for and on behalf of the Acquirer and the PAC to the public shareholders of the Target Company pursuant to and in compliance with, among others, Regulations 18(4) and 18(5) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("**Takeover Regulations**").

This Second Corrigendum should be read in continuation of, and in conjunction with, the PA filed on July 25, 2012 ("**PA**"), DPS published on August 1, 2012, the LoF dated August 31, 2012, the Corrigendum published on September 11, 2012 and the Offer Opening Public Announcement published on September 13, 2012.

Capitalized terms used in this Corrigendum but not defined shall have the same meaning as assigned to them in the PA, DPS and LoF.

1. As per the schedule of activities for the Offer, the last date for making payment to Shareholders who have accepted the Offer is October 15, 2012. It has been stated in the PA, DPS and the LoF that the Offer is subject to receipt of statutory approvals by the Acquirer from: (i) the RBI under FEMA for acquiring Shares validly tendered under this Offer from certain non-resident Shareholders including NRIs; and (ii) the FIPB under the FDI Policy for acquiring all Shares validly tendered under this Offer. While the Acquirer has received the approval of the RBI, the Acquirer has not yet received the written approval of the FIPB. Hence there will be a delay in making payment of consideration to the Shareholders who have validly tendered their Shares under the Offer and whose Shares have been accepted. The credit of unaccepted Shares and the dispatch of the Share certificates to all Shareholders whose Shares have not been accepted under the Offer has been completed. All Shares validly tendered in the Offer will be accepted in full.
2. As required under Regulation 18(11) of the Regulations, the Acquirer will pay interest to the Shareholders for delay in payment of consideration beyond October 15, 2012.
3. The Acquirer, the PAC and their respective directors accept full responsibility for the information contained in this Corrigendum.
4. This Corrigendum is not being issued pursuant to any competing offer.
5. This Corrigendum will also be available on www.sebi.gov.in

Details of Manager to the Offer and Registrar to the Offer

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
Morgan Stanley	LINK INTIME INDIA PVT LTD (Formerly INTIME SPECTRUM REGISTRY LTD)
Morgan Stanley India Company Private Limited 18F/19F, Tower 2, One Indiabulls Centre, 841, Senapati Bapat Marg, Mumbai 400013, India Tel: (91 22) 6118 1000 Fax: (91 22) 6618 1040 Email: FIL_Offer@MorganStanley.com Contact Person: Naveen Asopa	**Link Intime India Private Limited** C-13, Kantilal Maganlal Industrial Estate (Pannalal Silk Mills Compound), L.B.S. Marg, Bhandup (West), Mumbai 400 078, India Tel: (91 22) 2596 7878; Fax: (91 22) 2596 0329 Email: fil.offer@linkintime.co.in Contact Person: Mr. Pravin Kasare

ISSUED BY:
THE MANAGER TO THE OFFER
On behalf of the Acquirer and PAC:
Dashtag
Merck & Co., Inc.

Place: Mumbai
Date : October 12, 2012

PRESSMAN

Size : 12(w) x 20(h)